

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 7th January, 2022 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 13 of 2022

A Bill further to amend the Tamil Nadu National Law University Act, 2012.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu National Law University (Amendment) Act, 2022. Short title and commencement

(2) It shall come into force at once.

Tamil Nadu Act 9 of 2012.

2. In section 28 of the Tamil Nadu National Law University Act, 2012, under the heading "*Class-I - Ex-officio Members*", after clause (e), the following clause shall be added, namely:- Amendment of Section 28.

“(f) The Director, Tamil Nadu State Judicial Academy, Chennai.”.

STATEMENT OF OBJECTS AND REASONS

Based on the suggestion of the Hon'ble Chief Justice of High Court of Madras / Chancellor, the Tamil Nadu National Law University, the Executive Council of the University in its 39th meeting held on 14.08.2021 has resolved to make the Director of the Tamil Nadu State Judicial Academy as an **ex-officio** member of the Academic Council of that University. The Registrar of the said University has requested the Government to make necessary amendment to the Tamil Nadu National Law University Act, 2012 (Tamil Nadu Act 9 of 2012) to give effect to the said resolution.

2. The Government, after careful consideration, have decided to accept the aforesaid proposal and to amend the said Tamil Nadu Act 9 of 2012 for the purpose.

3. This Bill seeks to give effect to the above decision.

S. REGUPATHY,
Minister for Law.

Secretariat,
Chennai-600 009,
7th January 2022.

K. SRINIVASAN,
Secretary.